"1994" and "ten days" by "fifteen day. (Interruptions). We do not want this Errata,

श्री जगडीश प्रसाद माथुर: मैं मंती जी से फिर निवेदन करूंगा, कुछ विगड़ता नहीं है। प्रदेह मिनट में क्या विगड़ जाएगा पद्मह मिनट पहले इसको स्थिगत कर दीजिए और सोमवार को जब चाहे आ जाइए। इसमें दिक्कत क्या है? आपको विदड़ा करने को नहीं कह रहा हूं, केवल स्थिगत करने को कह रहा हूं।... (अवधान)...इसमें कोई आपकी मानहानि नहीं होती है।

SHRI SATISH A.GARWAL; What is the difficulty when the Ordinance is in force? The law is in force. We support the spirit. We do not know certain details. What are those details? So as to support the Bill wholeheartedly, ... ("Interruptions).

SHRI VIREN J. SHAH: Mr. Vaya-lar Ravi mentioned about the spirit. Certainly, we accept the spirit. Mr. Ravi, you come from Kerala. You also know that the spirit has to be properly blended. Otherwise... (Interruptions). We wanj the blended spirit both that it has the right effect and not the wrong effect. (Interruptions).

I. STATUTORY RESOLUTION SEEK ..
ING DISAPPROVAL OF THE CABLE
TELEVISION NETWORKS
(REGULATION) ORDINANCE, 1994
PROMULGATED ON THE 29TH
SEPTEMBER, 1994.

IL, THE CABLE TELEVISION NET I WORKS (REGULATION) BILL, 1993.

THE VICE-CHAIRMAN (SHRI SURESH PACHOURI): Mr. Viren Shah may move the resolution and **u**the hon. Minister jnay clarify jalli the points raised by the hon. Members at the time of reply.

SHRI VIREN J. SHAH (Maharashtra): Mr. Vice-Chairman Sir, I move the following resolution:

"That this House disapproves of the Cable Television Net works (Regulation) Ordinance, 1994 (No.

9—of 1994) promulgated by the President on the 29th September, 1994,"

'There are two aspects. As we all mentioned, the regulation of the Cable TV Networks has not been something which any political party opposed. In fact, it has been suggested by different political parties. There are two grounds. One is, it is a matter of great regret for me that in every Session,, some of us oppose the practice of Ordinance This is the fourth % fifth time that I am standing here to oppose an Ordinance and every time, ail sections of the House sympathised with the point of view that I made that in a democratic system of Government, in a Parliamentary system of Government, the governance Of the country by way of Ordinance is considered undesirable. If the hon. Minister takes' the trouble to go into the debates of the Constituent Assembly which once I quoted, Ordinance was to be on a very exceptional matter and a matter of such publicimportance that it could not wait and even the persons Sitting in the Chair have sympathised with my point of view and if I recall rightly, the Deputy Chairperson then present, also mentioned that the practice off bringing Ordinances Should be resorted to very rarely. Yet, what do we find in this case? Here, a Bill was introduced in this House in August 1993 and the Same was immediately referred to the Stan-diner Committee on Communications. The" Standing Committee on Communications went into action in a very forthright manner, very quickly and on 25th August submitted a report. They have said: "Because the Bill was introduced in Raiva Sabha on 3rd August, 1993, published in the Gazettt and so on, considering the time constraint jn which the Committee had to work, the Committee had only four sittings to consider the Bill." Anyway, they have given a comprehensive report. Now, that was available to the Government on 25th August. 1993. Thereafter, several sittings of this House have take place. Now, the

bon. Ministers job would be to ex. plain .to this House why it was not possible to bring the Bill immediately after 25th August, 1993 before the House and What me reasons were that led to promulgatig an Ordinance. What explanation hat. he given? With great respect, I may submit, the explanation oH'en by the Minister is nor at all satisfactory, it does not explain why the Government did not do anything from 25th August, 1H93 till the last Bating of the Rajya Sabha before we adjourned in the last Session. This is a matter of considerable importance because it wag mentioned a number of times that a habit is developing—may be with officials or may fee with the Ministers to take Parliament for granted. Even if we do net do it- they will issue an Or. dinarce and then becaufee the Ordinance is issued, me House will pass the Bill and hence the matter is taken care of Is this the way we want to function as a mature Parliamentary democracy after so many years of our bringing into effect the Parliament alfter 26th January, 1950? That has to be examined seriously. My first request to the hon. Minister would be, please consider that aspect first. Now, let us take up the explanation part. Let us see paragraphs 3 and \*• I am quoting. "After the Bil] was introduced, it was noticed that attempts were being made by certain companies to buy small operators etc., etc. and to provide a sense of security to the small cable operators and to ensure adherence to the programmes, the Or. durance was promnlgfeted," Was this not found between August 1993 till the time the need for the Ordinance came up? And here there is a ifallacy. I am sure the hon. Minister must have read a report which appeared in one of the Financial papers three days back on the front page. "Two very large corporations one of the large;r corporations in India, in collaboration with a foreign company, are buying over the entire Cable TV Networks in India. They had already completed negotiations with 25..000 cable T.V.

ever India. And here it is a mockery to say that to prevent the Small and medium operators being taken over, this •nee had to be brought. So I

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,0 be careful about what words i shall use, but I think there is either lack tit clarity or, I am going to say, lack of, perhaps, intellectual integrity titer. That j<sub>S</sub> why this kind

'ilanation is being given while exactly thi ite is happeing. let us, look at thi₃ from a different angle. After the Bill was intni-• ■'• after the Ordinance, a number of amendments, have been brought in. Now Ihe amendments are brought in because of the Standing Committee Report. In those amendments there are

tber of amendments that (hey have ;ad from the Standing Commute There are a few which have not been accepted. I would like to talk about two e of those which are not accepted. Apart from the amendments, clause 7 says:

"Every cable operator shall main tain a register in the prescribed r form and go info, ety?,, etc......"

The Government has received representations from the Cable Television works Association. That they

nbmitted to the Prime Minister, the Minister of Information and Broadcasting and others in which they have welcomed this and yet; they have mentioned "In keeping Buch a register. perhaps, there is no consideration of practicability of it". If any Government officer who has drafted this and gone through it had sat for two

with any cable T.V. operators, he would have found out whether i\* was possible. There are 20 channels. Thirty channels will be there. To maintain a register of ex<sup>r</sup>ery programme from 30 channels is a Herculean task and I think the hon. Minister may want to consider the practicability oif that.

Also about the Ordinance, I was reading some of the editorials. A number of them have been very critical: critical because they have

1994 promulgated or' Copte T,V. networks

Clause B says that it will be obligatory to show and retansmit at least ope Doordarshan channel. In the Ordinance they have made it two. And in the Bill they have brought out. two channels. What does it indicate? It indicates that on their own volition, people do not want to see DoordaiBhan. This is a very sad thing. Doordarshan is my country's television, network. As an Indian I feel very hurt if I rind that Indians do not want to look at this Doordarshan and you have to use State power to make people see Dooi\. darshan by making it obligatory. We have seen in the history of the last 50-70 years that wherever the State power is used to control any kind of media, it has a negative and counter productive effect, I would submit to the hon. Minister to reconsider that. He can bring another amendment and either remove this or bring out the original idea of one Doordarshan channel instead of two Doordarshan Why is he so diffident that channels people will not be seeing Doordarshan? am sure if Doordarshan gives good programmes — some.of the programmes are very good — the people would be willing to see on their own volition as I do. I do it not because I am a proud Indian but I do it because I like to watch it. There are a couple of amendments. In clause 19 (Chapter V) — the Standing Committee had referred to this and that too, perhaps, (hey had discusions in two sittings -it is stated:

"Where an officer, not below the rank of a Group 'A' officer, etc., etc. ...."

Here, there is a ^likelihood of subjectivity coming in. And then, there was a discussion in the QomniitTe on 'any - other ground whatsoever'. It is given jn the public interest. A variety of things are likely to be promoted, on grounds of religion, race, language, caste or community or any other ground whatsoever. On 'or any other ground whatsoever' there was" a discussion in the Comn:itte<sub>e</sub> — because the Eeport says so '— and they finally thought it would be better — it was one version of theirs — to delete that. But then another group said, "Let it be. Words should be added and recorded in writing." If this 'or any other ground whatsoever' is be there, then this ground should be in writing; otherwise, subjectivity will come in, We know what is happening in different parts of India. And in the Government if any officer a r this level wants to, be given such power, it can lead to unhealthy practices. can lead to corruption. I think all of us, including the Minis-era of this Government, publicly say that want to root out corruption. should we Then, why provide something which would bring harassment and corrupt practices? In subclause (3) of clause 15 of the Bill it is stated that no further appeal shall lii against the order of the court made under sub-section (2). The Committee felt that the Cable operators should be ^iven the and therefore. right off second . Y.ipeal it recommended that sub-clause (3) clause 15 of the Bill should be am-ended This has accordingly. not been done. The hon. Minister may kindly consider the recommendation, which is again a unanimous recommendation, of the Standing mittee, that the right of second appeal may be included it in voiu amendments.

I vftuld rather submit that we are . in support of, the Cable Television, Networks (Regulation) Bill . But we .

- strongly oppose the practice of pro mulgating Ordinances,. We also submit that the Minister' must explain why the Government did not do anything from the end of August, . 1093 till the end of the Jast Session of the Rajya Sabha and issued ordinance in between. this session, and
- the last session. The urgency which d herr has nv b has ing. After the promulgation off the

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Ordinance on 29th September a news item has appealed — it has come only foily or five days back-that two large corporations are gobbling up all small cable opera tors, There seems to be something unclear in the mind of the Government or there is something fishy about it. What was the need for this? I would certainly expect the hon. Minister to explain to this House the reason for this.

THE MINISTER OF STATE OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI K. P. SINGH DEO): Mr. Vice-Chairman, I be\* to move:

That the Bill to regulate- the see-ration of cable television networks in the country and for matters connected therewith or incidental therto, be taken into consideration.

Sir, a Bill, the C<sup>ab</sup>l& Television Network (Regulation) Bill, 19&3, regulate the operation of cable tele networks the country was vision in iduced in the Rajya Sabha on 3rd August 1993. This Bill provided registration of cable opera for, (1) obligation to ensure that tors: (2)the programmes conform to the pro gramme and advertisement codeg notified by the Central Government be (3) obligation to re transmit at least one Doordarshan channel of the of cable (4)Obthe operator; Hgation to use only such equipments in the cable television network which conform to BIS specification; (5) pen alties for violation of the obligations. of a competent au designation thority having powers to sanction prosecution and to issue restraint ordeiSj in public interest, to prohibit the cable operator from carrying out particular programme; and any ether incidental and consequential provisions. The Bill was referred to the Parliamentary Standing Committee 'm Communications. The Standing Committee on Cpmraunica-

Standing Committee and the sugge, tions made by the cable operators. certain amendments to the Bill were considered essential. In the mean-

time, a new development : 00 P •«!« took place, namely, the reported attempts being made by certain big companies to buy out smaller cable operators so that they could have exclusive control over a large area. It was, therefore, decided to operationalise the cable law immediately through the promulgation of an Ordinance so as to provide a sense of security to the small cable operators, ensure adherence to the various cedes and empower the appropriate authorities to proscribe the carriage of undesirable programmes channels.

VTCECHAIRMAN (SHRI SURESH PACHOURI): Mr. Minister, just a minute. May, I have the sense of the House?

SHEI RAM JETHMIALAN1: Mr. Vice-Chairman whether you take up the Special Mentions Or adjourn tha House, I am

श्री संध प्रिय गीतम : गया इसे जारी रखेंगे ? पांच बज गये हैं (स्यबधान)

सपत्रभाव्यक्त (श्री सुरेश पचीरी) : हमारे सामने तीन प्रावधान है। या हम यह हिस्कणन कन्टीन्य करें या फिर स्पेणल में भान लें या हाउस एजडर्न करें।

थी संहम्मर सलीम (पश्चिम बंगाल) हाउस एडजनं कीजिए। (स्यब्धान)

شرى مختسليم: - باؤ سس ايدُ جار ر

indifferent. But, at least give u's some opportunity td study the documents. This matte\* should not go on tomorrow. We at least get the document from the Li-brari and study it.

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THE VICE-CHAIBMari (SHR1 SORESH PACHOURI;: Mr. Minister, how much time will you take?

SHB1 K. P. SINGH DKO: Sir an other two minutes.

, Sir, the President accordingly mulgated the Cable Television Net works (Regulation) Ordinance. 1994 on 29th September, 1994.

The Ordinance provides tor ') gistration of cable operators at their head Post Offices after paying a nominal lee of RB. 50/- adhering to the prescribed programme and advertisement codes which are being spelt out separately 'in the rules, mandatory carriage of any two of the Doordarshan Satellite Channels, and the replacement of existing equip,-Oient being used by the cable networks with thad meeting the specification laid down by the Bureau of Indian Standards within a period of three years from the date of the establishment and publication of the same.

Besides these, the Ordinance also provides for penalties, including fine and imprisonment, for violation of the various provisions as well as for nonadherent to the programme/adver tisement coiip- The Government has accepted the demand made by the cable a that they ehouid not be held responsible for the pro grammes of foreign 'satellite channels which can reeei 4 without the u£« of any specialised gadgets

However, the Government has retained th erg to prohibit the cperstkm of cable networks in such areas, as it may consider necessary in the public interest and the maintenance of law and order.

these words, I commend the amendments to the Cable Television fcorks (Regulation) Bill, 1993 for approval of the House.

The questions <-were proposed

THS VICE-CHAIRMAN (SHRI; i PACHOURI): Now the discus sion OH Statutory Resolution and (hi liable Television Networks (Regulation) Bill, 1993 will be taken up at a •?e. The House is adjourned till il.OG a in. tomorrow.

The House then adjourned at three minutes past five of the, clock till eleven of the clock on Friday, the 9th December, 1994.